

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th August, 1956, agreed without any amendment to the Bihar and West Bengal (Transfer of Territories) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 17th August, 1956."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 28th August, 1956, concurred in the following motion passed by the Lok Sabha at its sitting held on the 22nd August, 1956, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:

That the following sub-rule be substituted for sub-rule (3) of rule 19 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, as further amended by the Notification S. R. O. No. 1161, dated the 30th April, 1956, namely:

'(3) For the purposes of calculating the number of members of a joint family under sub-rule (2), a person who on the relevant date—

(a) was less than eighteen years of age; or

(b) was a lineal descendant in the male line of another living member of the joint family;

shall be excluded:

Provided that where a member of a joint family has died during the period commencing on the

fourteenth day of August, 1947, and ending on the relevant date leaving behind on the relevant date all or any of the following heirs, namely,—

(a) a widow or widows;

(b) a son or sons (whatever the age of such son or sons);

but no lineal ascendant in the male line, then, all such heirs shall notwithstanding anything contained in this rule, be reckoned as one member of the joint family."

Dr. Lanka Sundaram (Visakhapatnam): Without amendment!

NEWSPAPER (PRICE AND PAGE) BILL—concl'd.

Mr. Speaker: The House will now proceed with the clause-by-clause consideration of the Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression, as passed by Rajya Sabha.

The balance of time available is 33 minutes.

Clause 2 was added to the Bill.

Clause 3.—(Power to regulate prices and pages of newspapers, etc.)

Shri N. Sreekantan Nair (Quilon cum Mavelikkara): Sir, I beg to move:

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after line 14, add:

"Provided that newspapers selling at one and a half annas and below per copy will be regulated only in relation to their minimum and not their maximum number of pages."